

investigation. The concerned authorities have been apprised of the reports of the CBI for appropriate action.

(d) CBI has intimated that the remaining investigation is being conducted in some other countries. Therefore, a definite time frame cannot be given regarding the completion of the investigation.

[English]

Import of Life Saving Drugs

3175. SHRI RAM NARAIN MEENA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total value of life saving drugs imported during 1997-98 and 1998-99 till date;

(b) the names of the countries from which these drugs have been imported; and

(c) the steps taken by the Government to produce these drugs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) There is no classification of drugs as life saving drugs either in the "Modifications in Drug Policy, 1986" (announced in Sept. 1994) or the DPCO'95 and hence no such data base is maintained.

Amendments in UGC Act, 1956

3176. SHRI K. PARYMOHAN: Will the Minister of HUMAN RESOURCE DEVELOPEMNT be pleased to state:

(a) whether the Task Force set up to examine the proposal of amendments to the University Grants Commission Act, 1956 has submitted its report;

(b) if so, the main recommendations made therein; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) With a view to examine the proposal of amendments to the UGC Act, 1956, to provide for suitable safeguards against the incidences of fake universities as also to empower the Commission to cope with the emerging challenges and to strengthen and

restructure the Commission, the Government of India had constituted a Task Force that has since submitted its report on 15th Feb., 1999.

The important recommendations of the Task force include (a) provision for whole-time members in the Commission in addition to the Chairman; (b) punishment with imprisonment for a term ranging between one year and three years and/or fine ranging between one lakh and 10 lakh rupees for contravention of the provisions of Sections 22 and 23 of the UGC Act; (c) provision for affording opportunity for establishment of private or self-financing universities in the country, subject, of course, to the observance of the prescribed rules for establishment of such universities; and (d) provision for the regulation of functioning of foreign universities/institutions in respect of any programmes in India and also recognition of universities or institutions which confer degrees/diplomas/certificates.

[Translation]

Hostels for Working Women

3177. SHRIMATI REENA CHOUDHARY:
SHRI RAVI PRAKASH VERMA:
SHRI RAM VILAS PASWAN:
SHRI VIJAY GOEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of hostels meant for the working women particularly belonging to the backward classes and minorities at present in the country, State-wise and Union Territory-wise;

(b) the number of working women benefited from such hostels as on date, State-wise and Union Territory-wise;

(c) whether the Government have received any complaints regarding the functioning of these hostels;

(d) if so, the details thereof, State-wise and Union Territory-wise;

(e) whether the Government have any scheme to construct some more hostels for these women;

(f) if so, the details thereof, State-wise;

(g) the total fund proposed to be allocated for this purpose during 1999-2000, State-wise;

(h) the time by which these hostels are likely to be set up; and

(i) the steps taken by the Government to improve the situation?

THE MINISTER OF STATE OF THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI UMA BHARATI): (a) and (b) 819 hostels for 58005 working women have been sanctioned in the country so far under Department of Women and Child Development's Scheme of Assistance for construction/Expansion of Hostel Building for Working Women with Day Care Centre for Children, since inception of the Scheme in 1972-73. A statement showing State/Union Territory-wise distribution of these hostels is attached at Statement-I.

The Scheme provides that the hostel accommodation constructed under the Scheme will be open for admission to all working women eligible for admission without any distinction of religion, caste, race, place of birth, language or any of them except for reservation/preference for

working women belonging to Scheduled Castes and Scheduled Tribes and disabled working women. The Scheme does not envisage hostels specifically for backward classes or minorities.

(c) and (d) A statement is attached as Statement-II.

(e) and (f) Sanction of more hostels is a continuing process without any State/Union Territory-wise earmarking of projects. Proposals recommended by State Governments/Union Territory Administrations are sanctioned on the basis of need and viability.

(g) An allocation of Rs. 7.75 crore is envisaged for 1999-2000 without any State/Union Territory-wise earmarking of funds.

(h) The time by which a proposal is sanctioned depends upon the proposal meeting the norms and requirements of the Scheme.

(i) A hostel management Committee is prescribed for each hostel to ensure its proper functioning.

Statement-I

State/UT-wise Distribution of Working Women's Hostels Sanctioned Till 11.3.99

Sl.No.	State/UT	Hostels Sanctioned	
		No. of Hostels	No. of Working Women
1	2	3	4

STATES

1.	Andhra Pradesh	42	2640
2.	Arunachal Pradesh	9	341
3.	Assam	11	657
4.	Bihar	8	482
5.	Goa	2	120

1	2	3	4
6.	Gujarat	27	1268
7.	Haryana	16	1373
8.	Himachal Pradesh	13	472
9.	Jammu & Kashmir	5	352
10.	Karnataka	78	6548
11.	Kerala	130	11591
12.	Madhya Pradesh	67	3481
13.	Maharashtra	116	8331
14.	Manipur	11	479
15.	Meghalaya	3	214
16.	Mizoram	3	104
17.	Nagaland	8	493
18.	Orissa	27	1696
19.	Punjab	13	1410
20.	Rajasthan	37	1709

1	2	3	4
21.	Sikkim	2	144
22.	Tamil Nadu	87	5460
23.	Tripura	1	50
24.	Uttar Pradesh	37	2761
25.	West Bengal	37	2524
	States Total:	790	54702
UNION TERRITORIES			
26.	A & N Islands	1	36
27.	Chandigarh	6	580
28.	Dadra & Nagar Haveli	—	—
29.	Daman & Diu	—	—
30.	Delhi	18	2464
31.	Lakshadweep	—	—
32.	Pondicherry	4	223
	UTs Total:	29	3303
	All India Total:	819	58005

Statement-I

State/Union Territory	Complaint received
1. Goa	Inmates of the working women's hostel of Gomantak Maratha Samaj in Panaji have alleged harassment by the hostel management and attempted closing down of the hostel on the pretext of renovation of the hostel building. The complaints have been referred to the State Government for necessary action.
2. Karnataka	1. The working women's hostel of H.M.S. Education Society, Tumkur has been misused as a boys' hostel. The State Government has been advised to take over the hostel building and put it to use as a working women's hostel. 2. According to a complaint received, D.B.E. Society, Bijapur has been constructing a commercial shopping complex on the land on which construction of a working women's hostel has been sanctioned. The complaint has been referred to the State Government for inquiry and report.
3. Madhya Pradesh	The Working Women's Hostel of Malav Mahila Kalyan Parishad, Ujjain has been leased to a government women college. The State Govt. has been advised to have the college vacate the hostel building and to put the hostel building to use as a Working Women's Hostel.
4. Maharashtra	An inmate of the working women's hostel of Maharashtra Academy of Engineering and Educational Research in Pune had alleged harassment by the hostel management. Her complaints have been referred to the State Government for necessary action.
5. Delhi	Inmates of two working women's hostels of New Delhi Municipal Council have petitioned the High Court of Delhi against increase in license fee/charges. The matter is sub judice.

*[English]***Industrial Units Covered by CISF**

3178. SHRI MADHAV RAO PATIL:
SHRI A. VENKATESH NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the industrial units in Maharashtra and Karnataka covered by Central Industrial Security Force in the Public and Private Sectors;

(b) the charges collected per annum for providing security force during last one year;

(c) whether more units are likely to be covered by CISF; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) CISF is deployed only in Public Sector Units. Statements gives the details of deployment is enclosed.

(c) and (d) At present no proposal is pending for fresh induction of CISF in these States.